

ular type of radio communication equipment against specific orders from the Defence Services, but not as a regular industrial activity, to meet urgent national requirements of communication equipment in the wake of the Chinese aggression of 1962.

In 1974, the West Bengal Industrial Development Corporation was issued a Letter of Intent to manufacture a range of radio communication equipment. In June, 1977, the West Bengal Government had proposed to the Government of India, that this Letter of Intent should be implemented by a joint venture company in the public sector with M/s Philips (India) Ltd. Accordingly, the Janata Party Government gave permission under the MRTP Act and the Foreign Exchange Regulation Act for M/s Philips (India) Ltd., to invest in this public sector company to the extent of 40 per cent of the issued equity share capital. Subsequently Philips (India) Ltd., turned itself into Pieco Electronics and Electricals Ltd., a non-FERA company.

(c) The present government has not taken any decision in this regard.

Persons killed in ambush on Silchar Aizawl Road

172. SHRI M. RAM GOPAL REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether six persons were killed in a daring ambush on Silchar-Aizawl Road on the 27th February, 1980; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) On February 27, 1980, one Assam Rifles truck carrying 27 persons from Aizawl to Silchar was ambushed at a place on the Aizawl-Silchar Road near Kawnpui by suspected MNF undergrounds, which resulted in instantane-

ous death of six persons travelling in the truck. Four Assam Rifles jawans also received injuries.

Border Dispute Between Nagaland and Assam

173. SHRI CHINGWANG KONYAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that there is a border dispute between the State of Nagaland and the State of Assam; and

(b) if so, whether Government propose to set up a Boundary Commission?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) No such proposal is under consideration.

Benefits to Neo-Buddhists

174. SHRI R. R. BHOLE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) Whether there is any proposal to give benefits as regards service, educational and financial and other facilities to Neo-Buddhists in Maharashtra and elsewhere in other States on parity with those granted to the Scheduled Castes and Scheduled Tribes; and

(b) if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). Grant of benefits in the States to Neo-Buddhists as regards service, educational financial assistance and other facilities is within the purview of the respective State Governments. According to the information received from the Government of Maharashtra, the Neo-Buddhists have been exempted

from payment of tuition fee, examination fee and they have been made eligible for admission to seats reserved for Scheduled Castes and Scheduled Tribes in the educational institutions. They have also been made eligible for hostel facilities, scholarships and other concessions admissible to the Scheduled Castes.

In the economic sphere, they are given preference for grant of Government waste-lands for cultivation and housing. They can also get financial assistance for undertaking trade and for developing their land.

Further they have been made eligible for posts in Government services reserved for Scheduled Castes. In brief, the Scheduled Caste converts to Buddhism have been made eligible with effect from 1st May, 1960, for all concessions and facilities in the State of Maharashtra available to the Scheduled Castes, except the statutory concessions under the constitution and certain schemes for the removal of untouchability.

बिना परमिट के चलने वाली बिजली के करघों की संख्या

175. श्री हरसिंह मकवाना : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में बिना परमिट के चल रही बिजली के करघों की संख्या कितनी है ;

(ख) उन व्यक्तियों की संख्या कितनी है जिन्होंने फार्म "एल" देकर 30 नवम्बर, 1978 तक परमिट प्राप्त कर लिये थे;

(ग) क्या सरकार का विचार उन व्यक्तियों को कुछ रियायत देने का है जिन्हें अभी परमिट नहीं मिल सका है ; और

(घ) क्या सरकार उन व्यक्तियों को और रियायत देने का विचार कर रही है जो अपने बिजली के करघे स्वयं चला रहे हैं ?

उद्योग मंत्रालय में राज्य मंत्री श्री चरण-जीत बाजना : (क) और (घ). अनुमान किया जाता है कि देश में लगभग 1.73 लाख अनधिकृत विद्युत करघे चल रहे हैं। अक्टूबर, 1979 से विनियमन योजना के अन्तर्गत 15,000 करघों को विनियमित करने हेतु नए परमिट जारी कर दिये गये हैं। इससे पूर्व कोई परमिट जारी नहीं किये गए थे।

(ग) और (घ). जी, नहीं।

Annual Plan of Maharashtra State

176. SHRI VIJAY N. PATIL: Will the PRIME MINISTER be pleased to state:

(a) the annual plan of Maharashtra State and the amount of assistance given by the Central Government for the prosperity of the State; and

(b) the details about the expenditure of the State Government of the amount which was given by the Government of India?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) The approved Plan outlay of Maharashtra for 1979-80 was Rs. 788.13 crores. This included Rs. 170.96 crores as Central assistance.

(b) The State Government have reported an anticipated expenditure of Rs. 813.26 crores. The sectoral distribution is given in the Statement enclosed. As the Central assistance is given in the form of block loans and grants for the State Plan as a whole, and not for different schemes/programmes, information regarding expenditure separately from Central assistance cannot be given.

Statement

	(Rs. crores)
Head of Development	Annual Plan 1979-80 Anticipated Expenditure
Agriculture and Allied Services	143.43
Cooperation	4.80
Irrigation and Flood Control	140.00
Power	299.71
Industry and Minerals	90.13
Transport and Communications	525.8